

52

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 407/2025

IN THE MATTER OF:

Mahendra Singh

...Applicant

Vs

State of Haryana & Others

...Respondent

**INDEX**

Sr. No.	Particular	Page No.
1	Additional Report of Joint committee in compliance of Hon'ble NGT order dated 10.11.2025 in OA No. 407/2025	1-5
2	<b>Annexure-R/1:</b> Joint inspection report dated 19.12.2025	6-8
3	<b>Annexure- R/2:</b> Report of the Mining Inspector	9
4	<b>Annexure- R/3:</b> Report of the Range Forest Officer, Badhra	10-12
5	<b>Annexure-R/4:</b> Written statement of Sh. Mahendra Singh (Complainant).	13
6	<b>Annexure-R/5:</b> Written statements of more than 45 local villagers	14-15
7	<b>Annexure-R/6:</b> Photographs and drone videography taken by the Joint Committee during the inspection dated 19.12.2025	16-17

Date: 13.01.2026

Filed Through:



Rahul Khurana, Advocate  
A 174A, 2nd Floor, Defence Colony,  
New Delhi, 09811894060  
rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 407/2025

**IN THE MATTER OF:**

Mahendra Singh

...Applicant

Vs

State of Haryana & Others

...Respondent

**Additional Report of Joint committee in compliance of  
Hon'ble NGT order dated 10.11.2025 in OA No. 407/2025  
Most Respectfully Showeth:**

1. That the above-mentioned Original Application pending before this Hon'ble Tribunal and is now fixed for 14.01.2026. The relevant portion of the order dated 10.11.2025 in OA No. 407/2025 is reproduced here for kind perusal:

"

2. *We have gone through the report and we find the report to be materially deficient, vague and evasive and the Joint Committee has not looked into all relevant aspects with reference to the grievances raised by the applicant and has not submitted specific findings of facts in respect thereof.*

3. *The Joint Committee is directed to look into all relevant aspects of the grievances made in the application and file additional report with its specific findings of facts along with drone videos of the sites in question in pen drive. Additional report along with pen drive may be filed within one month.*

4. *The applicant who has appeared in person before this Tribunal has submitted that Mr. Umed Patwas, MLA, Badhra constituency and SDM, 2 Badhra, District Charkhi Dadri tried to pressurize him to withdraw the present application and threats are being extended to him.*

5. *The Superintendent of Police, Charkhi Dadri is directed to look into the matter regarding extension of threats to the applicant and take appropriate steps for extending requisite protection to the applicant.*

6. *The applicant has also made a prayer for grant of legal aid to him for further prosecution of the application filed by him.*



7. Even though the Legal Services Authorities Act, 1987 contains detailed provisions for providing legal aid to an applicant yet which of the Authorities will provide legal aid to the applicant before this Tribunal is not clearly notified by the concerned Authorities."

8. In the facts and circumstances of the case, we appoint Ms. Anjali Rajput, Advocate (Enrollment No. D-2093/2013) as legal aid counsel. Her fee is fixed as Rs. 100000/- besides miscellaneous expenses shall be payable to her by HSPCB out of environmental compensation amount lying deposited with it. Half of the fee may be paid to the counsel within one month and remaining of the amount may be paid to her on conclusion of the case.

9. The Registry is directed to supply a copy of the paper book to Ms. Anali Rajput, Advocate within 15 days.

10. In view of the facts and circumstances of the case, we consider presence of Gram Panchayat, Kadma, Tehsil Badhra, District Charkhi Dadri through Sarpanch to be essential for just and proper adjudication of the questions involved in the case and accordingly, Gram Panchayat, Kadma is impleaded as respondent no. 5. The Registry is directed to amend the memo of parties and to issue notice to the newly added respondent no. 5 requiring it to file its response within one month.

11. Learned counsel for respondents no. 1 to 4 also seeks one months' time to file their responses which prayer is allowed.

12. List on 14.01.2026 for further hearing.

13. A copy of this order may be sent to the Member Secretary, HSPCB and Superintendent of Police, District Charkhi Dadri for requisite compliance and a copy of this order may also be sent to the Secretary, National Legal Services Authority for information and taking appropriate action for issuing appropriate instructions regarding the manner of providing legal aid in cases pending before this Tribunal.

2. That in compliance with the Hon'ble NGT order dated 10.11.2025, a Joint Committee comprising Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra (Representative of the District Magistrate, Charkhi Dadri) and Sh. Sachin Yadav, Assistant Environmental Engineer, HSPCB (Representative of the Haryana State Pollution Control Board), inspected the complaint site on 19.12.2025. The inspection was carried out in

## 55

the presence of Sh. Mahendra Singh (Complainant), local villagers of Village Kadma, Smt. Sanchi (Mining Officer, Mining Department, Charkhi Dadri), and Sh. Ravinder Singh (Range Forest Officer, Badhra).

A copy of the inspection report dated 19.12.2025 is annexed herewith as **Annexure-R/1**.

3. That during inspection it was observed by Smt. Sanchi, Mining Officer (Representative of Mining Department, Charkhi Dadri) that:-

The area pointed out for alleged stone excavation was inspected and no signs of stone mining were found, and only scattered small stones and gravel were observed on the surface. Based on field observations and the statements made during the inspection, it was found that no fresh or ongoing illegal mining activity of ordinary clay was present at the site. The excavation appeared to be old in nature, as natural vegetation, including small plants and shrubs, had grown over the area. The site alleged for stone excavation was also inspected; however, no evidence of stone extraction from the nearby hill area was found during the inspection. It is, therefore, submitted that the inspected site pertains to an old excavation where lifting of soil had reportedly taken place in the past. At present, no illegal mining, soil lifting, or excavation activity is being carried out at the site. The area shows natural regeneration, and no fresh signs or indications of any illegal activity were observed during the inspection.

Accordingly, the activity observed at the site does not fall within the purview of illegal mining. A copy of the Report of the Mining Officer is attached as **Annexure-R/2**.

4. That during inspection, it was observed by Sh. Ravinder Singh, Range Forest Officer, Badhra, who also submitted a written report stating that the complainant's allegation regarding tree cutting had already been verified earlier on 24.02.2025, 24.06.2025 and again on 28.10.2025, and no tree cutting was found at the site. Further, during inspection on 19.12.2025 with joint committee along with complainant it was observed that the redressal of 28 no. of broken dead and green trees due to high wind and storm is to be done by concerned

## 56

Gram Panchayat. A copy of thereport submitted by the Range Forest Officer, Badhra, is annexed herewith as **Annexure-R/3**.

5. During inspection, a written statement of Sh. Mahendra Singh (Complainant) was also recorded. He stated that all the locations in question were inspected in his presence along with joint committee and photography and drone videography was taken of all locations. A copy of his written statement is attached as **Annexure-R/4**.

6. That during inspection, a written statement of more than 45 local villagers was also recorded during inspection. Copy of the statement of local villagers is attached as **Annexure-R/5**.

7. That based on the inspection findings and statements recorded, the Joint Committee concluded that:

I. The area pointed out for alleged stone excavation was inspected and no signs of stone mining were found, and only scattered small stones and gravel were observed on the surface.

II. No fresh or ongoing illegal mining activity of ordinary clay was present at the site.

III. The excavation appeared to be old in nature, as natural vegetation, including small plants and shrubs, had grown over the area.

IV. No evidence of stone extraction from the nearby hill area was found during the inspection.

V. At present, no illegal mining, soil lifting, or excavation activity is being carried out at the site.

VI. It was observed that some green and dead trees were fell due to high winds and storm.

Photographs and drone videography taken by the Joint Committee during the inspection dated 19.12.2025 are attached as **Annexure-R/6**.

8. In view of the above submissions, it is respectfully submitted that the answering respondent has taken all sincere steps in compliance with the directions of this Hon'ble Tribunal.

57

Therefore, it is prayed that the present Original Application may kindly be dismissed qua respondent. The answering respondent undertakes to abide by and comply with any further directions passed by this Hon'ble Tribunal.

In view of submissions made herein above, it is humbly prayed to dismiss present original application. Answering respondent undertakes to comply with the directions passed by this Hon'ble Tribunal.

**Date:** 12/01/26

**Place:** Charkhi Dadri



**Regional Officer,  
Haryana State Pollution Control Board,  
Charkhi Dadri**



**District Magistrate,  
Charkhi Dadri**

## **INSPECTION REPORT**

In compliance with the Hon'ble National Green Tribunal Order dated  
10.11.2025

In the matter of O.A. No. 407/2025 titled Mahendra Singh vs State of  
Haryana & Others

### **1. Constitution of Joint Committee**

In compliance with the Hon'ble NGT order dated 10.11.2025, a Joint Committee comprising the following officers inspected the site related to the complaint on 19.12.2025:

1. Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra (Representative of District Magistrate, Charkhi Dadri)
2. Sh. Sachin Yadav, Assistant Environmental Engineer, HSPCB (Representative of Haryana State Pollution Control Board)

The inspection was conducted in the presence of:

- Sh. Mahendra Singh (Complainant)
- Local villagers of Kadma village
- Smt. Sanchi, Mining Officer, Mining Department, Charkhi Dadri
- Sh. Ravinder Singh, Range Forest Officer, Badhra

### **2. Observations of the Mining Department**

During inspection on 19.12.2025, it was observed by Smt. Sanchi, Mining Officer (Representative of the Mining Department, Charkhi Dadri) that:

The area pointed out for alleged stone excavation was inspected and no signs of stone mining were found, and only scattered small stones and gravel were observed on the surface. Based on field observations and the statements made during the inspection, it was found that no fresh or ongoing illegal mining activity of ordinary clay was present at the site. The excavation appeared to be old in nature, as natural vegetation, including small plants and shrubs, had grown over the area. The site alleged for stone excavation was also inspected; however, no evidence of stone extraction from the nearby hill area was found during the inspection. A copy of the report of the Mining Officer, Charkhi Dadri, is attached as **Annexure-R/1**.

### **3. Observations of the Forest Department**

During inspection, Sh. Ravinder Singh, Range Forest Officer, Badhra, submitted a written report stating that the complainant's allegation regarding tree cutting had already been verified earlier on 24.02.2025, 24.06.2025 and 28.10.2025 and no tree cutting was found at the site. Further, during inspection on 19.12.2025 with joint committee along with complainant it was observed that the redressal of broken dead and green trees due to high wind and storm is to be done by concerned Gram Panchayat. A copy of the report of the Range Forest Officer, Badhra, is attached as **Annexure-R/2**.

### **4. Statement of the Complainant**

During inspection, a written statement of Sh. Mahendra Singh (Complainant) was also recorded. He stated that all the locations in question were inspected in his presence along with joint committee and photography and drone videography was taken of all locations. A copy of his written statement is attached as **Annexure-R/3**.

### **5. Statements of Local Villagers**

Written statements of more than 45 local villagers were also recorded during inspection. They confirmed that no illegal mining or tree cutting activity had taken place in the area and that the allegations are baseless and devoid of facts. Copy of the statement of local villagers is attached as **Annexure-R/4**.

### **6. Conclusion of the Joint Committee**

Based on the inspection findings and statements recorded, the Joint Committee concluded that:

- (i) The area pointed out for alleged stone excavation was inspected and no signs of stone mining were found, and only scattered small stones and gravel were observed on the surface.
- (ii) No fresh or ongoing illegal mining activity of ordinary clay was present at the site.
- (iii) The excavation appeared to be old in nature, as natural vegetation, including small plants and shrubs, had grown over the area.
- (iv) No evidence of stone extraction from the nearby hill area was found during the inspection.
- (v) At present, no illegal mining, soil lifting, or excavation activity is being carried out at the site.
- (vi) It was observed that some green and dead trees were fell due to high winds and storm.

Photographs and drone videography taken by the Joint Committee during the inspection dated 19.12.2025 are attached as **Annexure-R/5**.

### 7. Annexures

Sr. No.	Particulars	Annexure No.
1	Report of Mining Officer, Charkhi Dadri	R/1
2	Report of Range Forest Officer, Badhra	R/2
3	Written statement of Complainant (Sh. Mahendra Singh)	R/3
4	Statement of local villagers	R/4
5	Photographs and drone videography taken during inspection	R/5

*Ashish*

**(Sh. Ashish Sangwan)**  
**Sub-Divisional Magistrate, Badhra**  
**(Representative of District Magistrate, Charkhi Dadri)**

*Sachin*  
**(Sh. Sachin Yadav)**

**A E E, HSPCB, Charkhi Dadri**  
**(Representative of HSPCB)**

INSPECTION REPORT

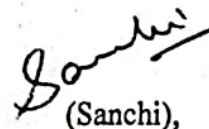
An inspection was carried out on 19.12.2025 with the team comprised officers from the Mines & Geology Department, Forest Department, Pollution Control Department, and the office of the Block Development and Panchayat Officer, Jhojhu Kalan, under the chairmanship of Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra, in compliance with the order dated 29.08.2025 passed by the Hon'ble National Green Tribunal (Principal Bench, New Delhi) in OA No. 407/2025 titled *Mahender Singh Vs. State of Haryana & Others*. The inspection was undertaken pursuant to the directions of the Hon'ble Tribunal and in accordance with the constitution of a joint inspection team by the Worthy Deputy Commissioner, Charkhi Dadri, on the recommendation of the Regional Officer, Haryana State Pollution Control Board, Charkhi Dadri.

The inspection was carried out in the revenue estate of Village Kadma, District Charkhi Dadri, with the objective of verifying the allegations regarding illegal excavation of stone and ordinary clay.

During the site visit, the complainant, Sh. Mahender, son of Sh. Jile Singh, was present and was informed about the purpose of the inspection. He identified the locations where, according to him, excavation activities had taken place. The complainant stated that the excavation of ordinary clay had been carried out manually in the past using hand-operated tools such as *Kassi* and *Fawda*, and that the excavated material was transported locally through traditional means, namely *Unt-Gadi* (camel cart). The area pointed out for alleged stone excavation was also inspected; however, no signs of stone mining were found, and only scattered small stones and gravel were observed on the surface.

Based on field observations and the statements made during the inspection, it was found that no fresh or ongoing illegal mining activity of ordinary clay was present at the site. The excavation appeared to be old in nature, as natural vegetation, including small plants and shrubs, had grown over the area. No evidence of stone excavation or mining was observed during the inspection.

It is, therefore, submitted that the inspected site pertains to an old excavation where lifting of soil had reportedly taken place in the past. At present, no illegal mining, soil lifting, or excavation activity is being carried out at the site. The area shows natural regeneration, and no fresh signs or indications of any illegal activity were observed during the inspection.



(Sanchi),  
Mining Officer,  
Mines & Geology Department,  
Charkhi Dadri.

क्रमांक : 641

दिनांक: 23/12/2025

सेवा में,

वन मण्डल अधिकारी,

चरखी दादरी।


विषय : Regarding site visit in compliance with the Hon'ble National green Tribunal (Principal Bench, New Delhi) order dated 29.08.2025 in O.A. No. 407/2025 titled Mahendra Singh vs State of Haryana & Ors.

-----\*\*\*\*\*-----

उपरोक्त विषय के सम्बंध में आपको अवगत करवाया जाता है कि दिनांक 24.02.2025 को शिकायतकर्ता द्वारा हरे पेड़ काटने की शिकायत कि गई थी। शिकायत की जांच पडताल करने हेतु निम्न हस्ताक्षरी ने श्री अमित कुमार व0द0 इंचार्ज कादमा ब्लॉक को मौका निरीक्षण हेतु भेजा। श्री अमित कुमार व0द0 ने शिकायतकर्ता को साथ लेकर मौका निरीक्षण किया गया। मौका निरीक्षण उपरान्त व0द0 द्वारा रिपोर्ट में 28 वृक्षों के टूटे हुए टूण्ड व पुरानी मुढढीया मिली जो कि प्राकृतिक आपदाओ आंधी तुफान से टूटे हुए प्रतीत होते है। जिन वृक्षों के टूण्ड व मुढढीया प्राप्त हुई वे भिन्न-2 जगह मिले है। वे काफी पुरानी प्रतीत हो रही है। ग्रामीणो ने बताया कि आंधी तुफान में गिरे हुए सूखे पेड़ो को गाँव के गरीब तबके द्वारा ईंधन के लिए उठा कर ले गए।

इसके बाद दिनांक 24.06.2025 को निम्न हस्ताक्षरी द्वारा गाँव के मौजिज व्यक्तियों को साथ लेकर मौका निरीक्षण किया गया। जिसमें ग्रामीणों द्वारा बताया गया कि कादमा पहाड़ में हरे वृक्षों की कोई कटाई नहीं हुई है।

इस मामले के बारे में उपायुक्त च0 दादरी द्वारा गठित कमेटी द्वारा दिनांक 28.10.2025 को मौका निरीक्षण किया गया। जिसकी रिपोर्ट पत्र क्रमांक 536 दिनांक 29.10.2025 द्वारा मण्डल कार्यालय में भेज दि गई थी। दिनांक 19.12.2025 को कमेटी द्वारा शिकायतकर्ता को साथ लेकर दुबारा मौका निरीक्षण किया गया। मौका निरीक्षण के दौरान शिकायतकर्ता ने आंधी तुफान में टूटे हुए सुखे व हरे गिरे हुए पेड़ दिखाए। आंधी तुफान में गिरे हुए हरे पेड़ों को पंचायत द्वारा उचित माध्यम से समाधान किया जाना बनता है। रिपोर्ट आपकी सेवा में प्रेषित है।  
साथ सलंगन :- मौका निरीक्षण की फोटो प्रति।

  
वन राणिक अधिकारी,  
बाढडा



64



नई-स्टार-570 की लान 65 गार्ड आदमी 19/12/25 का  
 आदमी ने या नई जॉइंट कार्य के साथ निरक्षण कि या  
 सभी निरक्षण सड़क का निरक्षण कि या हा जॉइंट लान  
 गार्ड का निरक्षण की गई नई-स्टार  
 19/12/25

66

गांव दिनांक 19-12-2025 को गांव कादवा के मौजिद व्यक्ति गांव - कादवा गऊशाला के पास पहाड़ में एक स्थान पर इकेट्टु डोकर पहाड़ का तथा पूरे जंगल को एक बार निरीक्षण किया कि हमारे पहाड़ के जंगल में हरे पेड़ काटने तथा पत्थर उठाने तथा जोहड़ से मिट्टी उठाने का काम कहां- कहां पर हो रहा है। क्योंकि गांव - कादवा गुम पंचायत के सरपंच श्रीमति चान्दप्रति पर मेहेन्दु सिंह जी, श्री दिले सिंह ने एक दरखास्त दी हुई है कि सरपंच गुम पंचायत, कादवा जोहड़ व पहाड़ से हरे पेड़ काटवाती है तथा पत्थर व मिट्टी उठवाती है।

गांव सभी गुम वासियों ने एक बार फिर से पहाड़ व जोहड़ के पूरे जंगल को अच्छी प्रकार देरकर पाया कि कहीं पर भी कोई मिट्टी या पत्थर नहीं उठवाया गया है तथा ना ही कोई हरा पेड़ काटवाया गया है। ये सब झूठी दरखास्त है। गांव के सैकड़ों मौजिद व्यक्ति इस बात का दखिना बयान भी देने के लिए तैयार हैं। इसमें सरपंच श्रीमति चान्दप्रति देवी का कोई लेना देना नहीं।

- |                         |                 |                  |
|-------------------------|-----------------|------------------|
| Analyst                 | Arvin           | Bedum            |
| <u>Mphur</u>            | <u>Kamran I</u> | <u>Leela Ram</u> |
| <u>Omprakash</u>        | <u>Pranay</u>   | <u>Am</u>        |
| <u>Suresh</u>           | <u>Subham S</u> | <u>पदीप</u>      |
| <u>Capt - Ram Arjan</u> | <u>Balbir</u>   | <u>Ram Moh</u>   |
| <u>[Signature]</u>      | <u>सदर शि</u>   | <u>Ram Moh</u>   |
| <u>मिना 112</u>         | <u>Kid</u>      | <u>Ram Moh</u>   |
| <u>राज कुमार</u>        | <u>Paya Ram</u> | <u>Ram Moh</u>   |
| <u>Vijay</u>            | <u>Rajil</u>    | <u>Ram Moh</u>   |
|                         | <u>Rohit</u>    | <u>Ram Moh</u>   |
|                         | <u>काशीप</u>    | <u>Ram Moh</u>   |

श्रीश्रीश्री श्री १२ योश्रीश्रीश्री

रवि ठाकुर ५०५

विनेश

Bahadur

Rakesh Kumar

फूक  
३३

अश्विन

Deepak

Amrit

बनीन

राजेश

Jeelishan

Rajesh

Amogh Singh

→ Ravi Ex Sarpanch

Manjot Kumar



69

